

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2288/2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.K. Naik, Member(A)

New Delhi, this the 23rd day of September, 2004

Head Constable Bal Singh,
(PIS No.28740329)
R/o 12-L, Police Colony,
Model Town, Delhi-9

....Applicant

(By Advocate: Shri Anil Singal)

Versus

1. Govt. of NCT of Delhi,
Through Commissioner of Police,
Police Headquarters,
MSO Building, I.P. Estate,
New Delhi
2. Addl. Commissioner of Police,
PCR and Communication,
Police Headquarters,
MSO Building, I.P. Estate,
New Delhi
3. Deputy Commissioner of Police (Headquarters),
Police Head Quarter,
I.P. Estate, New Delhi
4. DCP (Vigilance) ,
Through Commissioner of Police,
Police Head Quarter,
I.P. Estate, New Delhi.
5. Addl. DCP (PCR)
Through Commissioner of Police,
Police Head Quarter,
I.P.Estate, New Delhi

....Respondents

Order(Oral)

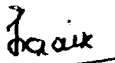
Justice V.S. Aggarwal, Chairman


The applicant had filed O.A.1145/2001. It was disposed of on 7.2.2003 keeping in view the sub-rule 2 to rule 15 of Delhi Police (Punishment & Appeal) Rules. The impugned orders were quashed. A direction was given to the disciplinary authority who may, if deemed appropriate, could start disciplinary proceedings after approval of the Additional Commissioner of Police.

2. The precise grievance of the applicant is that despite the expiry of more than one and a half years of the said order, no disciplinary proceedings have been initiated and he is being deprived of the benefit of the suspension period from 29.3.2000 to 22.9.2000 and also that his name has not been removed from the list of persons of doubtful integrity.

3. Pertaining to this, the applicant has submitted a representation addressed to the Deputy Commissioner of Police (PCR), New Delhi, copy of which is Annexure A-4. It is followed by another representation but decision in this regard has not been taken.

4. It is directed at this stage, therefore, that the Deputy Commissioner of Police (PCR), New Delhi would consider the said representation and pass an appropriate speaking order within three months of the receipt of the certified copy of the present order in accordance with law and communicate it to the applicant. O.A. is disposed of.


(S.K. Naik)
Member(A)


(V.S. Aggarwal)
Chairman

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